

Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 14th July, 2017.

SRO 292.- In exercise of the powers conferred by section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, (Central Act), the Government of Jammu and Kashmir hereby make the following amendments in Jammu and Kashmir Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1984; namely:-

- i. in rule 4, after sub-rule (3), the following shall be added as sub-rule (4), namely:-
“(4) Registration Certificate to Principal Employer in Form II shall be issued within a period of 30 days”; and
- ii. in rule 11, after sub-rule (2), the following shall be added as sub-rule (3), namely:-
“(3) Licence to the contractor in Form VIII shall be issued within a period of 30 days”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K.Choudhary), IAS,

Commissioner/Secretary to the Government

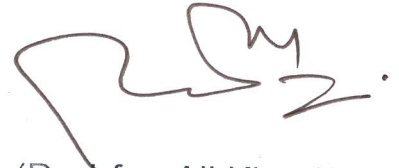
No.L&E/Lab/121/2014 -PF

Dated:- 14 -07-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Chief Minister.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.

6. Secretary, Legislative Assembly/Council.
7. All Heads of Departments.
8. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
9. All Deputy Commissioners.
10. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. PA to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.



(Dr. Irfan Ali Khan)KAS

Under Secretary to the Government

